

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-429/ND/2018

In the matter of :

Sree Balaji Interiors

....PETITIONER

Vs.

Entertainment City Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 08.5.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant

: Mr. Ankit Swarup, Ms. Tanya Swarup, Mr.
Dushyant Tiwari, Advocates

For the Respondent/Corporate Debtor : -

For the Intervener :

ORDER

Learned Counsel for the petitioner/Operational Creditor is present and moves this petition. It is seen from the Work Order, Chairman/Managing Director of M/s. Unitech. Limited has been named as the disputed Resolution authority. Ld. Counsel for the petitioner ~~takes~~ refers to the Master Data and represents that even though he has been named as a Director of Unitech. Limited he is not in any way concerned with the Management of this Corporate Debtor. In relation to the same, Ld. Counsel for the petitioner is directed to provide the Master Data of M/s. Unitech Limited in order to establish that Shareholders and Directors are not in common taking into consideration the order delivered by Hon'ble Supreme Court of India in the matter of M/s. Unitech Limited and its promoters that no coercive proceedings to be initiated. For this purpose, a week's time is granted.

At the request of the petitioner, the matter is posted for hearing on 11.6.2018.

Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Suejit